

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीयकंपनीविधिअधिकरण**  
**CUTTACK BENCH**  
**कटकखंडपीठ**

**ORDER OF THE HEARING ON 12<sup>th</sup> February, 2024, 10:30 A.M.**

CP (IB) No. 63/CB/2021, IA (IB) No. 247/CB/2022, IA (IB) No. 41/CB/2023

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	SKS Enterprises -Vs- Madhya Bharat Papers Ltd.
Under Section	9 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. Jai Anant Dehadrai, Adv.  
Mr. Martin G. George, Adv.  
Mr. Md Tasnimul Hassan, Adv.

For Respondent (s)

Mr. Joy Saha, Sr. Adv.,  
Mr. Rishav Banerjee, Adv.  
Mr. Supriyo Gole, Adv.  
Ms. Madhuja Barman, Adv.

**ORDER**

**CP (IB) No. 63/CB/2021**

Ld. counsel Mr. Jai Anant Dehadrai appeared for the petitioner. Ld. Senior counsel Mr. Joy Saha along with Mr. Rishav Banerjee and Mr. Supriyo Gole appeared for the respondent. Respondent side arguments heard in full. Petitioner side arguments in rejoinder heard in part. For continuation list the matter 20.02.2024.

**IA (IB) No. 247/CB/2022**

Both side counsels present. Interim order extended till the next date of hearing and list the matter by 20.02.2024.

**IA (IB) No. 41/CB/2023**

Ld. counsel Mr. Rishav Banerjee appears for the applicant. Ld. counsel Mr. Jai Anant Dehadrai appears for the respondent. Matter is adjourned to 20.02.2024.

Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**